Statehood to Delhi

2283. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether Government has any plan to amend the Constitution to grant complete Statehood to Delhi with Police under the control of Delhi Government;
 - (b) if so, the details thereof and if not, the reasons therefor; and
- (c) whether S. Balakrishnan Committee had recommended full Statehood to Delhi and if so, the reasons for not accepting the recommendations of the Committee?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH): (a) and (b) No, Sir. The Union Government has no proposal under consideration at present to amend the Constitution to grant complete Statehood to Delhi with Police under the control of Delhi Government. A decision on whether the proposal for granting Statehood to Delhi be dropped, or to take up the matter suitably once again as may be considered expedient is yet to be taken.

(c) S. Balakrishnan Committee had not recommended Delhi as a full-fledged constituent State of the Union of India.

Pitroda panel report on autonomy of National Broadcasters

2284. SHRI ARVIND KUMAR SINGH:

SHRIMATI KUSUM RAI:

SHRI PRABHAT JHA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether Pitroda Panel which submitted its report recently to Government, has recommended for complete autonomy of Prasar Bharati, Doordarshan and All India Radio;
 - (b) if so, the details thereof; and
- (c) the details of measures taken/would be taken for complete autonomy of Prasar Bharati, Doordarshan and All India Radio?

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI): (a) to (c) The Sam Pitroda Committee in its report recently submitted to the Government has made recommendations on several